

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****APPEAL NO.05/2023****SANTOSH KUMAR SINGH****APPLICANT****VERSUS****SEIAA & ORS.****RESPONDENT(S)****INDEX**

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**Date: 17.12.2025**

**Through**



**Place: New Delhi**

**PRIYANKA SWAMI**

ADVOCATE

STANDING COUNSEL FOR STATE OF UP

F-13, JANGPURA, NEW DELHI 110014

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**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****APPEAL NO.05/2023****SANTOSH KUMAR SINGH****APPLICANT****VERSUS****SEIAA & ORS.****RESPONDENT(S)****REPLY ON BEHALF OF SEIAA, U.P. WITH AFFIDAVIT****MOST RESPECTFULLY SHOWETH**

1. That the Ministry of Environment and Forest, Government of India, by its notification dated 14-09-2006 (as amended) has made Prior Environmental Clearance a mandatory pre-condition for the establishment or expansion of any project or activity listed in the Schedule appended thereto, including all new projects, all expansions or modernisations that cross threshold limits, and any change in product-mix beyond the specified range, the objective being to impose necessary restrictions or prohibitions based on potential environmental impacts. That under the said notification

environmental clearance for matters falling under Category "A" of the Schedule is to be obtained from the Central Government in the Ministry of Environment and Forests, while clearance for matters falling under Category "B" is to be obtained at the State level from SEIAA, such decision necessarily resting on the recommendations of a duly constituted SEAC.

2. That the SEIAA-UP and SEAC-UP were constituted vide Notification S.O. 2276(E) dated 11.06.2021 and subsequently reconstituted vide Notification S.O. 3921(E) dated 26.08.2025, issued by the Ministry of Environment, Forest and Climate Change. The Directorate of Environment, Government of Uttar Pradesh, has been designated to function as the Secretariat for both bodies. All proposals for Prior Environmental Clearance received by SEIAA-UP are processed strictly in accordance with the provisions of the EIA Notification, 2006 (as amended from time to time), wherein the State Level Expert Appraisal Committee (SEAC) is mandated to make categorical recommendations to the concerned regulatory authority—either for grant of prior environmental clearance with stipulated terms and conditions or otherwise. The State Environment Impact Assessment Authority (SEIAA) bases its final decision on the recommendations of the SEAC

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- 3.** That an online application dated 01/11/2021 was made on parivesh portal by the project proponent regarding grant of Terms of Reference for the Proposed Common Bio Medical Waste Treatment Facility (CBWTF) Silkon Biotech Private Limited, Khasra No. 1577 & 2133 Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.
- 4.** That the case was considered in 606<sup>th</sup> SEAC-2 Meeting, dated 11.12.2021 wherein The committee discussed the matter and recommended to issue terms of reference for the preparation of Environment Impact Assessment Report (EIA) regarding the project.
- 5.** That subsequently, the case was considered in 546<sup>th</sup> SEIAA Meeting, dated 27.12.2021, wherein SEIAA noted that SEAC recommended to issue terms of reference to the above project. SEIAA gone through the file and documents and found that land use conversion is in progress. Hence SEIAA opined that the project proponent shall submit ownership of the land and the details of land like location, distance from habitat etc.
- 6.** That further, the case was considered in 561<sup>st</sup> SEIAA, meeting, dated 07.02.2022, wherein, SEIAA noted that the above project was taken in its 546th meeting in which SEIAA found that land use

conversion is in progress and opined that the project proponent shall submit ownership of the land and the details of land like location, distance from habitat etc. The project proponent has submitted his reply vide letter dated 31.12.2021. After reviewing the reply SEIAA agreed with the recommendation of the SEAC to issue the additional ToR to the proposal for conducting EIA studies. The SEIAA also added additional points to ToR.

7. That further, SEIAA, vide ToR identification No. 485/parya/SEIAA/6695/2021, dated 25.03.2022 issued grant of Terms of Reference, **True copy of Terms of Reference, dated 25.03.2022 is being attached herewith and marked as Annexure no-1.**
8. That further, an online application dated 25/08/2022 along with EIA was made on Parivesh Portal by the project proponent regarding grant of Environment Clearance for the Proposed Common Bio Medical Waste Treatment Facility (CBWTF) Silkon Biotech Private Limited, Khasra No. 1577 & 2133 Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.
9. That it is necessary to mention here that the project proponent has submitted report of regional office, UPPCB, Azamgarh as a annexure of EIA on Parivesh Portal, wherein the concerned part of the report

as follows:

...“आजमगढ़ मण्डल में स्थित जनपदों आजमगढ़, मऊ, बलिया में कोई CBWTF स्थित नहीं है। इन जनपदों से जनित बायोमेडिकल वेस्ट का उपचार समीपस्थ जनपद गाजीपुर में स्थापित मे० सिलकॉन वेलफेयर सोसाइटी, बंका, बहादुरगंज, गाजीपुर द्वारा तीनों जनपदों में स्थित सरकारी एवं गैर सरकारी अस्पतालों से जनित बायोमेडिकल वेस्ट को प्राप्त कर निस्तारण किया जाता है। कार्यालय में उपलब्ध अभिलेखानुसार आजमगढ़-9420 बेड़, बलिया-2647 बेड़, मऊ-2989 बेड़ कुल योग 15058 बेड़ है। प्रस्तावित स्थल से सबसे निकटतम दूरी मे० सी०पी०सी०, मोहन सराय, वाराणसी की 72.1 किमी० है।

अतः उपरोक्त परिप्रेक्ष्य में जनपद आजमगढ़, मऊ एवं बलिया की हेल्थ केयर फेसेलिटीज, जनित वेस्ट 10000 बेड्स से अधिक होने की दशा में एक ओर संयुक्त जीव चिकित्सा अपशिष्ट संयंत्र स्थापित की जा सकती है। प्रेषित प्रस्ताव पर विचार करते हुए सी०पी०सी०बी० की गाइडलाइन के नियमानुसार अनापत्ति प्रमाण पत्र निर्गत करने की संस्तुति की जाती है।”

- 10.** It is necessary to mention here that received complaint letter of Mr. Suresh Chandra Yadav dated 09.08.2022 regarding file no. 6695, proposal no. SIA/UP/MIS/68910/2021 was considered in 644<sup>th</sup> SEIAA, meeting, dated 26.08.2022 wherein, SEIAA gone through

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the letter of Mr. Suresh Chandra Yadav dated 09.08.2022. SEIAA opined to refer the letter to MS UPPCB for enquiry and SEAC-2 for taking cognizance of this report when the project comes for deliberation as the project was uploaded as parivesh id no. SIA/UP/MIS/68910/2021. **True copy of letter, letter no. 240/parya/6695/2022, dated 31.10.2022 sent to UPPCB is being attached herewith and marked as Annexure no-2.**

- 11.** That , the case was considered in 686<sup>th</sup> SEAC-2 meeting dated 22.09.2022 wherein, *a presentation was made by the project proponent along with their consultant Environment Division M/s India Glycols Limited, Kashipur. The Secretariat inform the committee that a complaint letter dated 19/09/2022 of Shri Hari Om Sharan Dwivedi and Shri Oletter dated 19/09/2022 received in department against proposed CBWTF M/s Silikon Biotech Private Limited at Village-Bhadon-mahul, PO-Martinganj, Distt-Azam garh, U.P. The committee went through the complaint letters and office memorandum of MoEF-CC, Gol OM F No. 20/02/2020-HSMD dated 01/04/2022. The committee requested to SEIAA a letter should be sent to UP Pollution Control Board- Lucknow to sought a factual report in view of complaints received against the CBWTF (Complaint letters are enclosed). And gap analysis in the light of above office*

*order dated 1/04/2022 within 15 days, so the case to be disposed in scheduled time. The committee also directed to the project proponent/consultant to the following documents/information:*

- a) Revised layout plan for green belt in proposed CBWTF with area specific plant species, number of plants to be planted.*
- b) Revised plan of CER./EMP activities as per the discussion held during the presentation to be submitted*
- c) 500m radius Google map with showing the all geographical activities like- sensitive places, Highways, railways, educational institutions, residential habitats etc. along with distance and directions with supporting documents.*
- d) The matter shall be discussed after submission of online information on prescribed portal.*

- 12.** That further, a letter, ref no. G39449 C-6/356/22, dated 4.11.2022 was received from MS, UPPCB regarding the number of beds in government and non-government hospital in district Azamgarh, Mau and Balia.
- 13.** That the Project Proponent vide letter dated 07.11.2022 has submitted information/clarification as directed by SEAC in its

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meeting dated 22/09/2022, wherein in this regard a report of Sub Divisional Magistrate, Martinganj, Azamgarh submitted 500m radius Google map with showing the all geographical activities like – sensitive places, Highways, railways, educational institutions, residential habitats etc. along with distance and directions. The concerned part of the report is as follows:

*... "गूगल मैप की 500 मी० त्रिज्या क्षेत्र (प्रस्तावित परियोजना स्थल की चहारदिवारी को केन्द्र मानते हुए) के अन्तर्गत कोई हाईवे, रेलवे लाइन, शैक्षित संस्थान, हाई टेन्शन लाइन, धार्मिक-समाजिक स्थल, आबादी स्थल(आवासीय आधिवास) तथा अन्य संवेदनशील स्थल नहीं है।"*

**True copy of letter dated 7.11.2022 is being attached herewith and marked as Annexure no-3.**

- 14.** Further, the case was considered in 704th SEAC-2, meeting, dated 24.11.2022 wherein, *the committee noted that the matter was earlier discussed in 686th SEAC meeting dated 22/09/2022 and directed as follows:*

*"A presentation was made by the project proponent along with their consultant Environment Division M/s India Glycols Limited, Kashipur. The Secretariat inform the committee that a complaint letter dated 19/09/2022*

*of Shri Hari Om Sharan Dwivedi and Shri Suresh Chand Yadav letter dated 19/09/2022 received in department against proposed CBWTF M/s Silikon Biotech Private Limited at Village-Bhadon-mahul, PO-Martinganj, Distt-Azamgarh, U.P.*

*The project proponent submitted the replies of queries raised by SEAC through online Parivesh Portal on 08/11/2022 and the matter was listed for reply presentation in 704th SEAC meeting dated 24/11/2022.*

*The SEIAA sent a letter dated 31/10/2022 to Member Secretary, UPPCB for providing the factual report as per decision taken in SEAC meeting dated 22/09/2022. In compliance of SEIAA letter the Member Secretary, UPPCB has provided the information vide letter dated 04/11/2022 mentioning the number of beds available in districts surrounding the proposed project site. The project proponent also submit the copy of Consent to Establish (CTO) letter issued by UP Pollution Control Board vide letter dated 03/03/2022 and valid up to 20/10/2026.*

*The committee discussed reply submitted by project proponent and recommended grant of environmental clearance on the proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and adding additional conditions.*

- 15.** That, the case was considered in 686<sup>th</sup> SEIAA meeting dated 02.01.2023 wherein SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with general and specific condition adding additional specific condition.
- 16.** That, SEIAA, vide EC identification No. – EC23B057UP134496, dated 24.01.2023 issued grant of Environment Clearance for the Proposed Project Activity under the provision of EIA Notification 2006 **True copy of EC, identification No. – EC23B057UP134496, dated 24.01.2023 is being attached herewith and marked as Annexure no. 4.**

**Date: 17.12.2025**

**Place: New Delhi**

**Through**



**PRIYANKA SWAMI**  
ADVOCATE

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F-13, JANGPURA, NEW DELHI 110014  
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
APPEAL NO. 05/2023**

**IN THE MATTER OF:**

**SANTOSH KUMAR SINGH**

**APPLICANT**

**VERSUS**

**SIEAA & ORS.**

**RESPONDENT(S)**

**AFFIDAVIT**

1. I, VIDHYOTMA BHARTI, aged about 49 years w/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -
2. 1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
3. That the accompanying reply has been drafted by our counsel upon my instructions.
4. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
5. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



*V. Shanti*

DEPONENT

**VERIFICATION**

Verified on solemn affirmation at New Delhi on this 17 DEC 2025 2025,  
that the contents of the foregoing affidavit are true and correct to the best of  
my knowledge and no part of it is false and nothing material has been  
concealed therefrom

*V. Shanti*

DEPONENT



*Identified  
by  
Mr. Praveen Chandra  
25/11/19*  
Identified the deponent who  
has signed in my presence

**ATTESTED**

**NOTARY PUBLIC  
(INDIA)**

**17 DEC 2025**

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Silkon Biotech Pvt.Ltd,  
Village- Bhadon, Pargana- Mahul, Tehsil- Martinganj,  
District- Azamgarh, U.P.

Ref. No.....485...../Parya/SEIAA/6695/2021

Date: 25 March, 2022

**Sub:** Terms of Reference for Proposed Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.

**Reference-** MoEFCC Proposal no- SIA/UP/MIS/68910/2021 & SEIAA, U.P File no- 6695

Dear Sir,

This is with reference to your application / letter dated 24-11-2021, 01-12-2021 & 06-01-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 11-12-2021 and SEIAA in meeting held on 07-02-2022.

A presentation was made by the project proponent along with their consultant M/s Indian Glycols Pvt. Ltd to SEAC on 11-12-2021.

### Project Details as submitted or informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for Common Biomedical Waste Treatment Facility (CBWTF) at Vill- Bhadon-Mahul, PO-Martinganj, Distt-Azamgarh, Uttar Pradesh, M/s Silkon Biotech Private Limited.
2. Salient features of the project:

S. No	Parameter	Description
1.	Identification of project	The Proposed project of CBWTF falls under Category B-1, schedule7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.
2.	Proposed Project	Environment Clearance for Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by Silkon Biotech Private Limited is located at, Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.
3.	Total area of the Plant	0.445 ha (1Acre)
4.	Capital Cost	Rs. 1.66 Crores
5.	Location	Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh.
6.	Coordinates of the Site	Latitude: 25.894000°- 25.893168° N Longitude: 82.787220° 82.787231° E
7.	Water Requirement/Source	
	Water Requirement	Total – 11.00 KLD

	(KLD)	Fresh – 7.10 KLD Recycled – 3.90 KLD
	Source of water	Ground water Supply
8.	Water Break-up	Incineration Process : 2.40 KLD Steam Generation (Heat Exchanger) : 0.20 KLD Miscellaneous i.e. Floor & Vehicle washing etc. : 3.80 KLD Domestic Purpose : 0.60 KLD Green Belt : 4.00 KLD Total : 11.00 KLD
9	Waste Water Management Waste water generation Mode of Disposal	Proposed ETP (Capacity –10.0 KLD). Ind. Activities: 4.75 KLD, Domestic Purpose: 0.50 KLD. Treated water from proposed ETP will be reused in Green belt for irrigation purpose.
10	Employment generation	Total – 20 Nos.
11	Power Supply/ Start up Power	Total – 40 KVA (Sources from UPPCL)
12	DG sets	Total – 35.0 KVA (01 No.)
13	Land form, Land use and land ownership	Private Land

### 3. Water requirement details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90

- Waste water (4.75 KLD) is being generated from the Industrial Process and 0.50 KLD of waste water generated from domestic use will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as the entire wastewater is recirculated through ETP. Domestic Wastewater shall be treated in a septic tank and shall be collected in separate tank from where it shall be pumped for irrigation of green belt in the facility premises.

### 4. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
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1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

5. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

The proponent/consultant during the presentation presented the availability of HCF's beds details which is more than 10,000 in 75 kms radius of the proposed CBWTF. The Project proponent/consultant also provided a copy of the report from the Regional Officer, UPPCB.

SEAC / SEIAA discussed the matter and recommended / granted ToR to the said project with standard ToR (as prescribed by Ministry of Environment, Forest & Climate Change, Government of India) along with additional ToR for preparing EIA-EMP report.

#### Terms of Reference (ToR)

1. The project proponent shall submit HCF's beds details and other bio-medical waste sources duly certified by concerning CMOs and other competent authority in the radial distance of 75 kms area of proposed CBWTF at the time of EIA presentation.
2. Project proponent shall submit the point wise clarification/ proposal for biomedical waste treatment and disposal with respect to revised guidelines for CBMWTF 2016 of CPCB.
3. The proposal should include storage/collection facility at proposed site for biomedical waste as per CBMWTF revised guidelines 2016 of CPCB.
4. Letters from CMO/UPPCB regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.
5. Common biomedical waste inventory should be provided.
6. The EIA report should address regarding the disposal of covid-19 waste as per the latest guidelines.
7. PP/Consultant should provide the details of other bio medical waste facility within 75 Km radius of the proposed site with location and geo coordinates (along with map).
8. Project proponent submit the compliance of revised Guidelines for Common Bio-Medical Waste Treatment Facility, 2016 issued by CPCB.
9. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
10. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures.
11. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
12. Executive summary of the project – giving a prima facie idea of the objectives of the proposal, use of resources, justification, etc. In addition, it should provide EMP.

13. Land requirement for the facility including its break up for various purposes, its availability and optimization.
14. Details of proposed layout clearly demarcating various activities such as security. Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCS and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centers, greenbelt, etc.
15. Details on collection and transportation of Bio Medical Waste from health care establishments, No. of vehicles and feature of vehicles, etc.
16. Details of the treatment equipment's capacity and make. Details of the incineration system – a statement on the compliance to the CPCB guidelines for common bio medical waste incinerators in respect of waste feed cutoffs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc. Details on fuel requirement for incineration. Details on flue gas emissions discharge through stack and proposed pollution control technologies. Details on residue/ash generation and management. Details of waste heat utilization, if any. Details on wastewater management alongwith zero discharge plans as committed by the project proponent.
17. Details of the proposed overall safety and health protection measures and submit specific programme.
18. Details on source of water and power supply along with solar light provision.
19. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
20. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1: 50000 scale).
21. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.
22. Topography details.
23. Surface water quality of nearby water bodies.
24. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
25. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority alongwith list of beneficiaries with their mobile nos./address.
26. Action plan for the greenbelt development in accordance to CPCB published guidelines.
27. Details on pollution control technologies and online monitoring equipments.
28. Details on monitoring of pollutants at source –performance of the incinerator. Including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medial Waste (Management & Handling) Rules 1998.
29. Stack and fugitive emissions may be monitored for SPM, SO<sub>2</sub> & NO<sub>x</sub> as per Bio Medical Waste (Management & Handling) Rules 2016.
30. Details of Administrative and technical organizational structure.
31. EMP devised to mitigate the adverse impacts of the project should be provided along with item-wise cost of its implementation (Capital and recurring costs).
32. Details of the emergency preparedness plan and on-site & off-site disaster management plan.
33. Affidavit to be submitted for the actual surveys done with detailed photographs of monitoring etc.
34. Examine the details of transportation of Hazardous wastes, and its safety in handling.
35. Examine and submit the details of on line pollutant monitoring.
36. Examine the details of monitoring of Dioxin and Furon.

37. MoU for disposal of ash through the TSDF.
38. MoU for disposal of scrubbing waste water through CETP.
39. Examine and submit details of monitoring of water quality around the landfill site.
40. Examine and submit details of the odour control measures.
41. Examine and submit details of impact on water body and mitigative measures during rainy season.
42. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
43. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
44. The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
45. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
46. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the SEIAA.
47. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
48. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
49. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

**Additional Condition:-**

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- PP / consultant should submit, in a tabular form, mechanism adopted by them and status of compliance of provisions of "Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities, 2016" issued by CPCB
- 8- Detailed plan for proper segregation and disposal of biomedical waste in order not to contaminate groundwater sources, which in turn may infect humans and animals alike. Detailed plan to contain biomedical waste in order to keep it away from birds, rodents, and stray animals (as well as humans).
- 9- Detailed plan for ensuring non-release of hazardous gases and compounds, including hydrochloric acid, dioxins and furans, as well as the toxic metals lead, cadmium, and mercury to air / land / ground water.

- 10- A detailed plan for regular annual health check-up of workers and employees should be drawn for identifying and curing lung infections, parasitic infections, skin infections, spread of viral illnesses such as HIV, Hepatitis B and C, bacteremia, cholera and tuberculosis.
- 11- Every 3 year, environmental audit should be carried out through accredited environmental auditors and findings should be reported along with compliance of EC conditions.
- 12- 33% of land area should be brought under tree cover and any standing tree should be transplanted and survival be ensured. A scheme to this effect should be submitted along with EIA-EMP report.
- 13- Solar power shall be used for lighting to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the building or as per the requirement of the local building bye-laws, whichever is higher.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.

This is issued with the approval of competent authority.



(Shrutika Shukla)  
Deputy Director, DoE, UP &  
Nodal Officer, SEIAA, UP

No..... /Parya/SEIAA/6695/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [rocz.lko-mef@nic.in](mailto:rocz.lko-mef@nic.in))
4. District Magistrate, Azamgarh, Uttar Pradesh.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.



(Shrutika Shukla)  
Deputy Director, DoE, UP &  
Nodal Officer, SEIAA, UP

प्रेषक,

निदेशक,  
पर्यावरण निदेशालय, उ०प्र०,  
सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०,  
विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

सेवा में,

सदस्य सचिव,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोमती नगर,  
लखनऊ।

पत्रांक : 240 /पर्या./6695/2022

दिनांक 31 अक्टूबर, 2022

**विषय:- Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No.- 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.- Azamgarh, M/S Silkon Biotech Private Limited. Shri Vinay Kumar Rai. File No. 6695/Proposal No. SIA/UP/MIS/68910/2021 के सम्बन्ध में।**

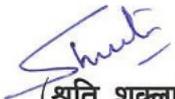
महोदय,

कृपया उपरोक्त प्रस्ताव पर राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 22.09.2022 में विचार कर निम्नवत् संस्तुति की गई :-

The committee went through the complaint letters and office memorandum of MoEF-CC, Gol OM F No. 20/02/2020-HSMD dated 01/04/2022. The committee requested to SEIAA a letter should be sent to UP Pollution Control Board- Lucknow to sought a factual report in view of complaints received against the CBWTF ( Complaint letters are enclosed). And gap analysis in the light of above office order dated 1/04/2022 within 15 days, so that the case be disposed in scheduled time

समिति की संस्तुति के आधार पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० की बैठक दिनांक 11.10.2022 में भी उक्त प्रकरण पर विचार किया गया, जिसमें प्राधिकरण द्वारा समिति की संस्तुतियों पर तटस्थ सहमति रखी गई। उक्त के सम्बन्ध में आवश्यक कार्यवाही कराते हुए प्रकरण की सूचना उपलब्ध करवाने का कष्ट करें।

भवदीया,

  
(श्रुति शुक्ला)

उप निदेशक/नोडल,  
एस०ई०आई०ए०ए०

2



SBPL

# SILKON BIOTECH PVT. LTD<sup>20</sup>

ANNEXURE NO-3

CIN NO.U74999UP2017PTC091011 | GST IN : 09AAYCS2616M1ZJ

Silkon House, Lane No. 3, Maa Laxmi Nagar, Kanchanpur, D.L.W. Varanasi - 221005

Date: 07/11/2022

To,

The Member Secretary, SEAC  
Directorate of Environment, Vineet Khand-1,  
Gomti Nagar, Lucknow-226010

**Subject: Submission of ADS Reply of Proposed Common Bio Medical Waste Treatment Facility (CBWTF) at Village- Bhadon-Mahul, PO-Martinganj, Distt- Azamgarh, U.P by M/s Silkon Biotech Private Limited.**

**Reference: Proposal No. SIA/UP/MIS/68910/2021, File No. 6695**

Dear Sir,

With reference to the above-mentioned subject. We are herewith submitting the ADS reply sought vide 686<sup>th</sup> SEAC-2 meeting of Uttar Pradesh held on 22/09/2022 for M/s Silkon Biotech Private Limited is Proposed Common Bio Medical Waste Treatment Facility (CBWTF) of total Plot area 0.66 Ha. at Village- Bhadon-Mahul, PO-Martinganj, Distt- Azamgarh, U.P.

This is to request your good-office to consider our application for obtaining the EC.

Thanking You,

**M/s Silkon Biotech Private Limited  
For-Silkon Biotech Pvt. Ltd.**

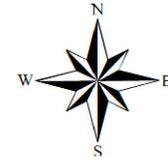
  
**Director  
Authorized Signatory**

**Point wise reply of ADS sought for EC proposal vide Proposal No. SIA/UP/MIS/68910/2021 for Proposed Common Bio-Medical Waste Treatment Facility (CBWTF) at Village-Bhadon-Mahul, PO-Martinganj, Distt- Azamgarh, U.P by M/s Silkon Biotech Private Limited.**

Sl. No.	ADS	Reply
1.	Revised layout plan for green belt in proposed CBWTF with area specific plant species, number of plants to be planted.	Revised layout plan for green belt is attached as <b>Annexure-I.</b>
2.	Revised plan of CER/EMP activities as per the discussion held during the presentation to be submitted	Revised plan of CER/EMP activities is attached as <b>Annexure-II.</b>
3.	500m radius Google map with showing the all geographical activities like –sensitive places, Highways, railways, educational institutions, residential habitats etc. along with distance and directions with supporting documents.	500m radius Google map with showing the all geographical activities like – sensitive places, Highways, railways, educational institutions, residential habitats etc. along with distance and directions are attached as <b>Annexure III.</b>

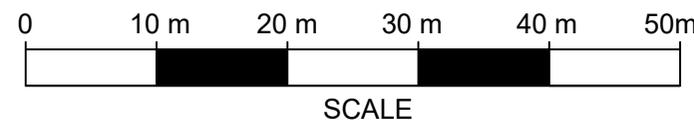
**Annexure I**  
**Revised layout plan for green belt**

# LAYOUT PLAN 393



1	GUARD ROOM	20.5 SQM
2	DG.SET ROOM	105.0 SQM
3	PARKING	150.0 SQM
4	MAIN OFFICE	70.1 SQM
5	ASH PIT	45.0 SQM
6	WASHING AREA	350.0 SQM
7	ETP	100.0 SQM
8	INCINERATOR	450.8 SQM
9	SHREDDER	150.0 SQM
10	AUTOCLAVE	150.0 SQM
11	WASTE STORAGE CABIN	298.4 SQM
12	LABOUR ROOM	197.9 SQM
13	CHIMNEY	30.5 SQM
14	TOILET	40.6 SQM
15	GREEN AREA	2209.1 SQM
16	OPEN AREA	1450.0 SQM
17	ROAD	696.2 SQM

SILKON BIOTECH PRIVATE LIMITED  
 VILLAGE- BHADON-MAHUL  
 P.O- MARTINGANJ  
 DISTT-AZAMGARH,UTTAR PRADESH  
 ALL DIMENSION IN M



### Green Belt Development

A scientifically designed green belt along the inner periphery of the premises, plantation along the road sides and pathways, plantation around the waste treatment and management facilities, etc., is proposed. Extensive horticulture development and landscaping within the plant will also be taken up.

While selecting the plantation, due importance will be given to plant height, leaf spread and characteristics, availability of local species, pollutants assimilation capacity, meteorological conditions, maturity age, commercial value, etc.

For the purpose of pollution attenuation, the green belt in three tiers is recommended, detailed as under;

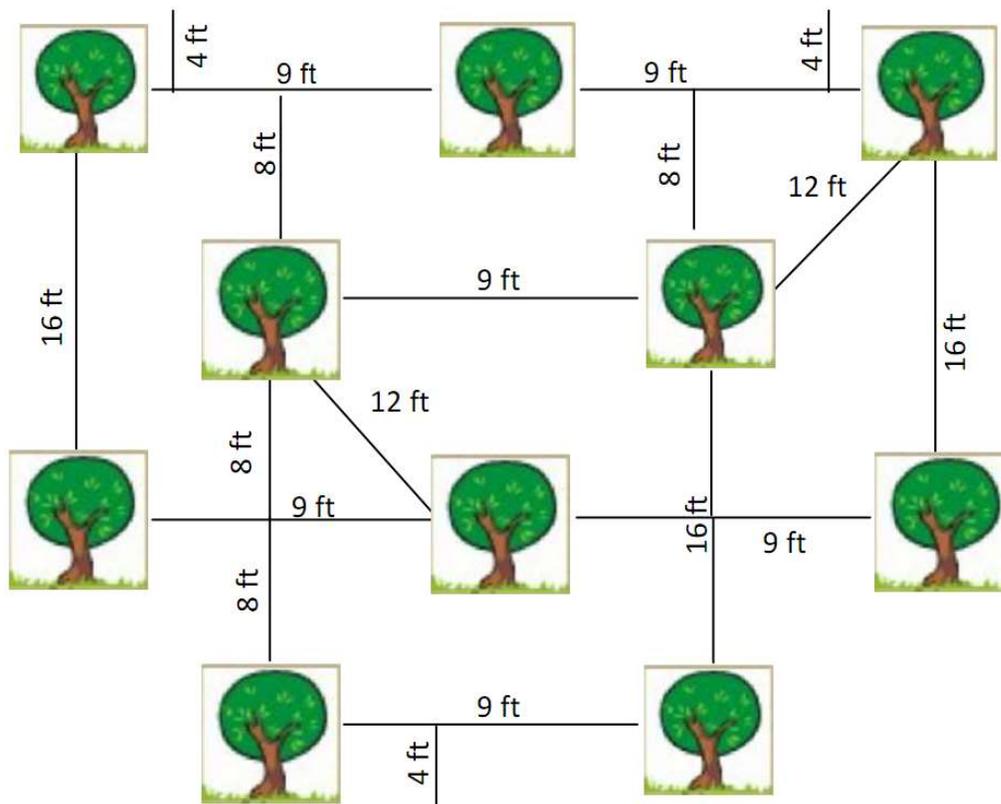
- a) **First Tier** – Shrubs species having good levels of air pollution tolerance limits which is referred to as Tolerance zone
  - **Broken or interrupted** – The branching pattern and canopy formation is not uniform (e.g., palm varieties). In between the shrubs species at regular intervals is suggested.
  - **Drooping canopy** – The branches and leaves droop downwards (e.g. *Polyalthia longifolia*). In between the shrubs species at regular intervals is suggested.
- b) **Second Tier** – Trees having fast growth potential with conical canopy called dispersion zone
  - **Rotund type** – The shape of the crown is more or less rounded; branches and leaves are closely arranged (e.g. *Ficus* species).
  - **Flat topped canopy** – The branches of the crown uniformly given flat topped crown and the spread of the crown are wide to cover a wide area (e.g. *Cassia fistula*).
- c) **Third Tier** – Trees having hairy leaves with thick and round canopy called as absorption zone
  - **Cylindrical Type** – The branches and leaves form a close network and given the longitudinal spread (e.g. *Delbergia species*)
  - **Chimney Type** – The branches give the appearance of long chimney (e.g. *Polyalthia longifolia*).
  - **Conical Type** – The growth of main stem and horizontal branches appear in the form of a cone (e.g. *Casuarinas*).

A comprehensive 'Green Belt Development Program' would be implemented in a phase wise manner under the proposed project development.

Features of proposed green belt development program -

- A thick barrier of trees would be created along the entire periphery of the plot.
- Trees would be planted in the project's premises along the internal roads and open plot.
- Indigenous, fast growing, evergreen and semi evergreen tree species would be planted.
- As per the recommendations by Central Pollution Control Board (CPCB) and Ministry of Environment & Forests (MoEF&CC), the green belt development plan has been designed.

For shelter belt and mass plantation, trees with 50 to 90 Sq. Ft. canopies with distance of 9 feet between two trees and 8 feet between two adjacent rows would be planted.



Moreover, plantation along the internal roads would be done in single row on either side of the road.

Total GB area is 2200 sq.m. with minimum plantation of 100 trees will be planted.

**Annexure II**  
**Revised plan of CER/EMP activities**

Corporate Environmental Responsibility

S.No.	Area of Concern	Action Plan	Budget Allocated (in Lakhs)
01.	Employment	Vocational Training for Skill development for self-employment like Sewing, Pickle- making, Craft for youth and mechanical works in Bhadon village.	1.00
02.	Health Camp	Health, Eye etc. Check up Camp will be organized for villagers of Bhadon.	2.00
03.	Educational Facility	Distribution of School dress, Books, Furniture, Water Cooler in Primary School, Bhadon Village.	3.00
<b>Total</b>			<b>6.00</b>

**Annexure III**  
**500m radius Google map**

82°47'0"E

82°47'10"E

82°47'20"E  
399

82°47'30"E

25°53'50"N

25°53'40"N

25°53'30"N

25°53'20"N

25°53'50"N

25°53'40"N

25°53'30"N

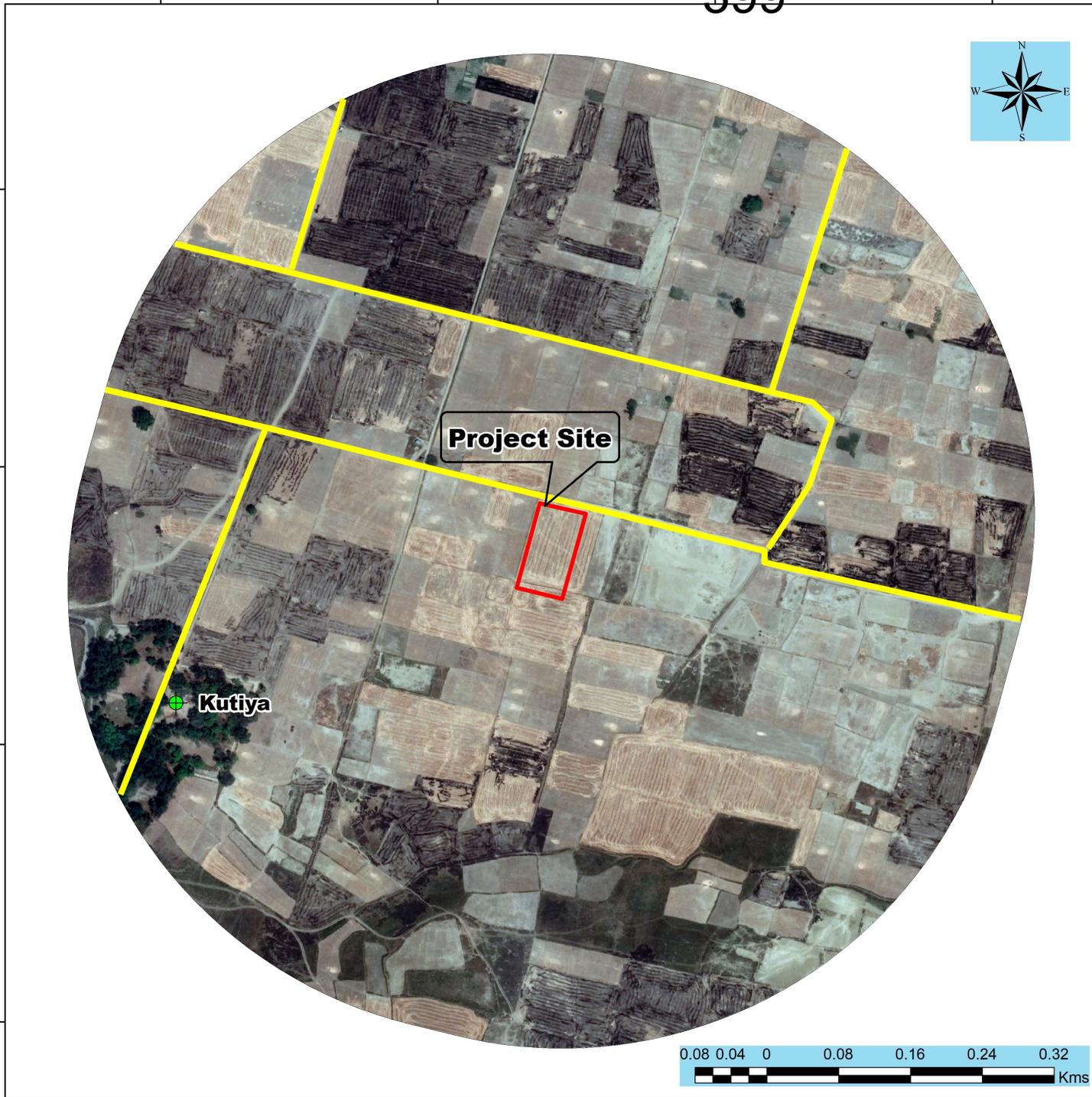
25°53'20"N

82°47'0"E

82°47'10"E

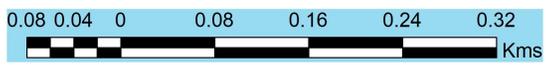
82°47'20"E

82°47'30"E

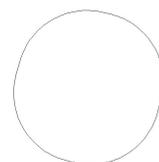


**Project Site**

**Kutiya**



Project Site



Buffer Area 500 m

**Legend**



Kutiya



Metalled Road

Silkon Biotech Private Limited  
 Village-Bhadon-Mahul  
 P.O-Martinganj  
 Distt-Azamgarh  
 State-Uttar Pradesh

**Location Map**

महोदय,

400

संलग्न प्रार्थनापत्र में सिविलियन बायोटेक प्रालि, सिविलियन हाउस, लेन नं-3, मां लक्ष्मीनगर, कंचनपुर, डी.एल.डब्ल्यू, बाराखरी के द्वारा ग्राम-भादों परगना-माडुल सह-मार्किंगेज जनपद, आजमगढ़ के खसरा सं 1577 व 2133 में स्थापित किए जा रहे कामन बायोमेडिकल वेस्ट ड्रीमेन्ट कैमिनी (डी.वी. डब्ल्यू. डी.एफ.) की परियोजना चलाईवारी के 500 मी० त्रिज्या में संवेदनशील क्षेत्र की संवेक्षण आख्या उपलब्ध करने की प्रार्थना की गई है। संवेक्षण भूगण्ड मैप का नोट के पर धारणीय (भौतिक) सत्यापन किया गया। स्थापन आख्या निम्नक है -

अतः कि ग्राम-भादों परगना-माडुल सह-मार्किंगेज जनपद-आजमगढ़ स्थित माता सं 1577 व 2133 में से सिविलियन बायोटेक प्रालि उपरोक्त द्वारा कामन बायोमेडिकल वेस्ट ड्रीमेन्ट कैमिनी (डी.वी.डब्ल्यू. डी.एफ.) परियोजना स्थापित की जा रही है। तिसकी चलाईवारी का निर्माण हो चुका है। संवेदनशील स्थलों (क्षेत्रों) का निम्नलिखित तालिका में अंकित है -

1. हाइवे - 500 मी० के भीतर कोई नहीं।
2. रेलवे - 500 मी० के भीतर कोई नहीं।
3. शैक्षिक संस्थान - 500 मी० के भीतर कोई नहीं।
4. हाईटेंशन लाइन - 500 मी० के भीतर कोई नहीं।
5. धार्मिक-सांस्कृतिक स्थल, बाग, बगीचे - प्रस्तावित स्थल के आठ पाव क/वनधूमि डूबरेगेन्वर है।
6. नदी, जल स्रोत, तालाब आदि - 500 मी० के भीतर कोई नहीं।
7. 500 मी० की त्रिज्या में आबादी एवं जनसंख्या - नहीं।
8. निकटतम आबादी उत्तर दिशा में ग्रामीण रोड तथा लगभग 1 कि०मी० पर भादों ग्राम लगभग 50-60 घर आबादी लगभग 400 व्यक्ति, दक्षिण दिशा में लगभग 1 कि०मी० पर सोनहरा ग्राम लगभग 65 घर आबादी लगभग 500 व्यक्ति, पूरब दिशा में लगभग 2 कि०मी० पर बेलवाना ग्राम लगभग 35-40 घर आबादी लगभग 300 व्यक्ति, पश्चिम दिशा में लगभग 1 कि०मी० पर भादों ग्राम लगभग 25-30 घर अनुमानित आबादी लगभग 300 व्यक्ति व पश्चिम-दक्षिण दिशा में लगभग 400 मी० पर रामजानकी मन्दिर (शांति आश्रम बुटिया तथा जंगली पेड़ स्थित है) जहां दुर्गापूजा आदि विशेष अवसरों पर लगभग 50-60 व्यक्ति सत्रन होते हैं तथा सामान्य दिनों में 8-10 व्यक्तियों का आना जाना होता है। तथा 1 कि०मी० पर भादों ग्राम।

इस प्रकार संलग्न भूगण्ड मैप की 500 मी० त्रिज्या क्षेत्र (प्रस्तावित परियोजना स्थल की चलाईवारी को केन्द्र मानते हुए) के अन्तर्गत कोई हाइवे, रेलवे लाइन, शैक्षिक संस्थान, हाईटेंशन लाइन, धार्मिक-सांस्कृतिक स्थल, आबादी स्थल (आवासीय आदीवाल), तथा अन्य संवेदनशील स्थल स्थित नहीं है।

अतः आख्या उपरोक्तनुसार लागू है। प्रेषित है।

महोदय  
 श्री जी.पी. शेरपावत  
 28-10-22  
 स.पे.

मं. कुं. दि. 17-10-2022  
 अजनी कुमार तिवारी  
 लेखपाल मण्डल, भादों  
 तहसील मार्टीनगंज जनपद आजमगढ़

महोदय, मां नि० आख्या उपरोक्त प्रेषित।



## 401 ANNEXURE NO-4

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Owner

SILKON BIOTECH PRIVATE LIMITED

Village- Bhadon, Pargana- Mahul, Tehsil-Martinganj, District- Azamgarh,  
State Uttar Pradesh -223224

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIS/68910/2021 dated 25 Aug 2022. The particulars of the environmental  
clearance granted to the project are as below.

1. EC Identification No.	EC23B057UP134496
2. File No.	6695
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	7(d)(a)Common Bio-Medical Waste Treatment Facility
6. Name of Project	
7. Name of Company/Organization	SILKON BIOTECH PRIVATE LIMITED
8. Location of Project	Uttar Pradesh
9. TOR Date	25 Mar 2022

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 24/01/2023

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





# 402

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

**Reference- MoEFCC Proposal no- SIA/UP/MIS/68910/2022 & SEIAA, U.P File no-6695**

**Sub: Environmental Clearance for Proposed of Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silkon Biotech Private Limited.**

Dear Sir,

This is with reference to your application / letter dated 24-11-2021, 01-12-2022, 06-01-2022, 19-09-2022, 20-09-2022 on above mentioned subject. The matter was considered by 704<sup>th</sup> SEAC in meeting held on 24-11-2022 and 686<sup>th</sup> SEIAA in meeting held on 02-01-2023.

A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur. to SEAC on 24-11-2022.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Bio Medical Waste Treatment Facility (CBWTF) at Khasra No. 1577 & 2133 at Village-Bhadon- Mahul, P.O-Martinganj, Distt.-Azamgarh, U.P., M/s Silkon Biotech Private Limited.
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. no. 485/Parya/SEIAA/6695/2021, dated 25/03/2022.
3. The public hearing was organized on 07/06/2022. Final EIA report submitted by the project proponent on 24/08/2022.
4. Salient features of the project:

S.N.	Parameters	Description																		
1.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>Incinerator</td> <td>250 kg/hr</td> <td>1</td> </tr> <tr> <td>Autoclave</td> <td>1000 kg/Batch</td> <td>1</td> </tr> <tr> <td>Shredder</td> <td>150 kg/hr</td> <td>1</td> </tr> <tr> <td>Chemical Disinfection Tank</td> <td>1500 Ltr</td> <td>1</td> </tr> <tr> <td>Effluent Treatment Plant</td> <td>10 KLD</td> <td>1</td> </tr> </tbody> </table>	Equipment	Capacity	Number	Incinerator	250 kg/hr	1	Autoclave	1000 kg/Batch	1	Shredder	150 kg/hr	1	Chemical Disinfection Tank	1500 Ltr	1	Effluent Treatment Plant	10 KLD	1
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2.	Category of Projects	Category "B1" and Schedule- 7(da)																		
3.	Number of working days	365																		
4.	Total Plot Area	0.66 Ha																		
5.	Plot Number	1577 & 2133																		

6.	Location	Village- Bhadon-Mahul, PO- Martinganj, Distt- Azamgarh, Uttar Pradesh
7.	Latitude	25.894000*- 25.893168*N
8.	Longitude	82.787220* 82.787231*E
9.	Nearest habituated area	Bhadon is located at 1.08 Km in NW direction.
10.	Nearest Main Public Road	NH-135A- 11.83 Km West direction MDR 97 E- 2.40 Km East direction
11.	Nearest Railway station/Airport	Mihrawan Railway Station- 9.69 Km in WSW direction Lal Bahadur Shastri Airport- 21.91 Km in NNW direction
12.	Nearest water body	Gomti River, approx. 16.43 Km in SSW direction.
13.	Water requirement	Water requirement for the proposed CBWTF project is 10 KLD.
14.	Source of water	Water requirement will be met through ground water supply.
15.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, etc. is 8 KLD and it shall be treated in effluent treatment plant and reuse in process
16.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.
17.	Air Pollution Control Device	Venturi Scrubber
18.	Nos. of Stack	2
19.	Power requirement	Total power requirement of will be around 50 KVA. DG Set of 62.5 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.
20.	Alternative site	No Alternative site is examined
21.	Land form, Land use and land ownership	The land for project is located in Village- Bhadon-Mahul, PO- Martinganj, Distt- Azamgarh, Uttar Pradesh.
22.	Conclusion T	The estimated cost of the Project is Rs. 2.78 Cr.

#### 5. Water calculation breakup:

S. N.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0	5.75	5.25	0.85	3.90
		7.10 (Fresh) + 3.90 (Recycle)				

6. Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.

7. The entire system shall be a zero-discharge system in terms of wastewater discharge from the process as recirculated through ETP.

## 8. Solid waste details:

9. Hazardous waste details	Total No. of Employees	20
	Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
	Quantity of solid waste generated	4.0 kg/day
	Organic solid waste: 60 % of the total waste	2.40 kg/day
	Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste		Domestic wastes are segregated at source, collected in bins and composted.

## waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

10. The project proposal falls under category–7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24-11-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 02-01-2023 and decided to grant of environmental clearance on the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

**Additional Conditions:**

1. To install online motoring system of incinerator.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio-Medical Waste Treatment Facility (CBWTF).
4. Proponent shall strictly comply the design criteria for incinerator, autoclave, shedder and all other requirements including bar-coding etc. as per the CPCB guidelines.
5. The unit shall strictly ensure mercury waste management at health care facility as per the CPCB guidelines.
6. The unit shall establish Standard Operating Procedure for waste collection, handling transportation, treatment and disposal as per Biomedical Waste Management Rules 2016.
7. Zero Liquid Discharge (ZLD) status shall be maintained all the time.
8. The project proponent shall comply with the Environmental standards notified by MoEF&CC for incinerators along with the technology/guidelines.

9. The project proponent shall submit the schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste handling and treatment at Bio-Medical treatment facility within next 3 months to SEIAA U.P.
10. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
11. The unit shall develop 33% of plot area as a green belt within premises as per the CPCB guidelines.
12. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
13. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
14. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
15. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
16. Proponent shall comply with the action plan and CSR plan submitted by PP/consultant at the time of EIA presentation.

**Standard Environmental Clearance Conditions prescribed by MoEF&CC:**

- i. Statutory compliance:
  1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
  2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
  3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
  4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
  5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
  6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
  7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
  8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
  9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- ii. Air quality monitoring and preservation:

1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
  2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
  3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
  4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm<sup>3</sup>.
  5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
  6. Masking agents should be used for odour control.
- III. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
  2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
  3. Process effluent/any waste water should not be allowed to mix with storm water.
  4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
  5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
  6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
  7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
  8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
  9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- IV. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- V. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
  2. Provide LED lights in their offices and residential areas
- VI. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
  2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
  3. A certificate from the competent authority handling municipal solid wastes should be obtained,

indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.

4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
5. No landfill site is allowed within the CBWTF site.
6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCR/SPCB.

VII. Green Belt:

1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

VIII. Public bearing and Human health issues:

1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
3. Necessary provision shall be made for fire-fighting facilities within the complex.
4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
7. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year rise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

X. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in

confirmation with approved Master Plan for Azamgarh. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

**Copy, through email, for information and necessary action to –**

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))**
4. **District Magistrate Azamgarh.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)  
Member Secretary, SEIAA**

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Member Secretary  
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